

Pollution by Sugar and Chemical Factories in Moradabad and Bijnore, Uttar Pradesh

3404. SHRI CHETAN P. S. CHAUHAN: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the sugar and chemicals factories in Moradabad and Bijnore districts of Uttar Pradesh are creating air and water pollution by violating the direction laid down by the Government for installation of pollution control equipments: and

(b) if so, the remedial measures proposed to be taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): (a) Of the sugar and chemical factories in Moradabad and Bijnore districts of Uttar Pradesh, 12 units are reported to be not meeting all the standards prescribed under the Water (Prevention and Control of Pollution) Act, 1974 and 16 units are not meeting all the standards prescribed under the Air (Prevention and Control of Pollution) Act, 1981, as they have not installed adequate pollution control equipment.

(b) A time-bound action plan has been prepared for control of pollution in consultation with the State Government and a Notification has been issued under which polluting units are required to meet the standards by December 31, 1991.

The Uttar Pradesh Pollution Control Board has initiated legal action

against 4 units for not taking adequate steps to meet the prescribed standards.

Location of Polluting and Hazardous Industries

3405. SHRI RAM KAPSE: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state the measures the Government propose to take under the Environment (Protection) Act, 1986 to prohibit the location of the polluting and/or hazardous industries in designated industrial areas with 25 km of the periphery of towns having population of more than one million as allowed by the new industrial location policy?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): Location of polluting and hazardous industries even in designated industrial areas within 25 km of the periphery of towns with a population of more than one million is to be guided by zoning, land-use regulations and environmental legislation. As such, the provisions of the Environment (Protection) Act, 1986 would be used to locate and regulate development of hazardous industries, where necessary.

Shortage of Drinking Water in DIZ Area

3406. SHRI BHUWAN CHANDRA KHANDURI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government are aware that there is perennial water shortage

in DIZ area, New Delhi specifically in Sector 'D'; if so, the reasons therefor;

(b) whether the hand pumps sanctioned for Sector 'D' Mandir Marg have since been installed;

(c) if not, the reasons therefor and the steps being taken to instal these pumps without further delay; and

(d) the other emergent measures being taken to tide over this crisis in DIZ area specifically in Sector 'D'?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) There is a general shortage in Delhi due to overall shortage in the bulk supply of water. This shortage gets aggravated during the summer season due to power breakdown, voltage fluctuations, less availability of raw water, and/or diversion of water during fire fighting operations.

(b) and (c) The NDMC had sanctioned 3 hand-pumps for Sector-D, out of which one is already installed. The remaining two could, not, however, be installed, due to the soil being of boulder collapsible strata and therefore, the attempts to instal these pumps was abandoned.

(d) The CPWD propose to bore two tubewells in the area in addition to the existing ones, to augment the supply of water in Sector-D. It has also taken up with the NDMC for sanctioning an additional connection for augmenting water supply to Sector-D.

Temples in Hamirpur and Jhansi

3407. SHRI V. N. SHARMA : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the temples in Hamirpur and Jhansi are being maintained properly by Archaeological Survey of India;

(b) if not, the steps proposed to be taken by the Government for the maintenance of these temples properly which are of the national and historical importance; and

(c) the amount spent by the Archaeological Survey of India on the maintenance of these temples during the last three years with details thereof?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) There are no Centrally Protected Temples in the cities of Hamirpur and Jhansi.

(b) Does not arise.

(c) Does not arise.

Development of Siddha System of Medicine

3408. SHRI R. KANAGA GOVINDARAJULU : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Central Council for Research in Ayurveda and Siddha is neglecting Siddha System of medicines and is treating it as a subordinate system of Ayurvedic; and